

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 76/2019

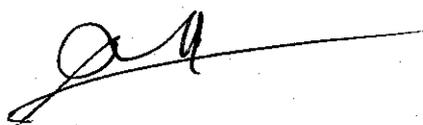
State of Kerala & Others : Respondent(s)

**Report filed by the Chief Environmental Engineer,
Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram
in Original Application No. 76/2019**

Adv. Jogy Scaria,

ADDITIONAL STANDING COUNSEL




**SINDHU RADHAKRISHNAN
Chief Environmental Engineer**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 76/2019

State of Kerala & Others : Respondent(s)

VOLUME 1

Index

SL NO	Description	Pages
1	Report filed by the Chief Environmental Engineer in Original Application No. 76/2019.	1-2

Dated this the 8th day of February 2021.

Jogy Scaria, Advocate
Additional Standing Counsel




SINDHU RADHAKRISHNAN
Chief Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 76/2019

State of Kerala & Others : Respondent(s)

VOLUME 2

Index

SL No.	Description	Pages
1	Annexure 1 - Copy of the minute of the meeting conducted on 28/12/2020 by Board Chairman.	1-4
2	Annexure 2 - Copy of the Show Cause notice issued to M/s. KMMML vide notice No.PCB/HO/KLM/ICO/15/08 dated 08/02/2021.	5-8
3	Annexure 3 - Copy of the Show Cause notice issued to M/s. IREL vide notice No. PCB/HO/KLM/ICO/15/08 dated 08/02/2021.	9-12

Dated this the 8th day of February 2021.

Jogy Scaria, Advocate
Additional Standing Counsel




SINDHU RADHAKRISHNAN
Chief Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 76/2019

State of Kerala & Others : Respondent(s)

**Report filed by Chief Environmental Engineer, Kerala State Pollution Control Board,
Regional Office, Thiruvananthapuram on behalf of the Kerala State Pollution Control
Board in the matter of Original Application No. 76/2019.**

The issue for consideration in the O.A No.76/2019 is the illegal mining carried out by M/s. Indian Rare Earths Limited (IREL) and M/s. Kerala Minerals & Metals Limited (KMML) along the coastal area of Alappad and Chavara, in Kollam District, Kerala. The committee constituted as per the direction of Honorable National Green Tribunal, including the Central Pollution Control Board (CPCB) and Kerala State Pollution Control Board (KSPCB), had assessed the interim damage caused to the environment due to the unsustainable mining of the industries and submitted report before this Honourable Court.

The Honourable National Green Tribunal vide order dated 25.02.2020 directed the Kerala SPCB to take further action according with law, after hearing the affected parties and to furnish the action taken report.

In compliance with the order, the affected parties were heard on 18/06/2020 and submitted report on 16/07/2020 to the Hon'ble NGT incorporating the arguments of the companies. The Hon'ble NGT considered this report and emphasized in the order dated 08/09/2020 that the Board is extended with the statutory obligation to enforce the environmental norms which include the application of 'Polluter Pays Principle'. The Hon'ble NGT further directed to involve experts in this domain and make arrangements to take suitable action against the units.

Accordingly a meeting of expert agencies were held on 28/12/2020 and discussion were done and the same were recorded in the minutes. The representatives from Atomic Mineral Division, Department of Mining and Geology, Dr. Ansari, NIIST,CSIR, Dr Sheela Nair of NCESS and




SINDHU RADHAKRISHNAN
Chief Environmental Engineer

representatives of M/s IREL and M/s KMML and the environmental damage assessment Committee members Dr. Deepesh V ,Scientist B of CPCB and Smt. Sindhu Radhakrishnan, Chief Environmental Engineer of KSPCB attended the meeting. The representative of AMD and NIIST were of the opinion that a long term study of coastal line is required to arrive on a conclusive decision. Dr Sheela Nair of NCESS reported that they had conducted a one month study and prepared the report based on the reports of the study conducted during the period 2000-2001 and 2010-2011. She informed that the report prepared is correct and if a long term study had been done, a more confirmative report could have been prepared. M/s IREL wanted to recalculate the mined volume based on bulk density as it varies according to the quality and quantity of the sand deposited. M/s KMML reported that the companies are not the soul culprits of the beach erosion as there are beaches eroded in areas where no mining had been done. The Committee members informed that Environmental Damage assessment can be recalculated if the companies provide actual data.

The Chairman, Kerala State Pollution Control Board has concluded the meeting saying that as environmental damage has already been established due to excessive beach mining by both the companies, the Board has to proceed with the levying of the damage assessed upon the units – M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metals Limited. Copy of the minutes of the meeting is produced herewith as Annexure 1.

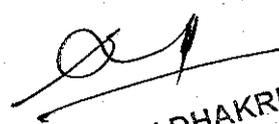
The Board has issued Show Cause notice under section 5 of Environment Protection Act 1986 to both the companies vide PCB/HO/KLM/ICO/15/08 dated 08.02.2021 prior to levying the Environment Damage assessed. Copies of the same are produced herewith as Annexure 2 and 3.

All that stated above are true to the best of my knowledge and belief.

Dated this the 8th day of February 2021.


Sindhu Radhakrishnan
Chief Environmental Engineer
KSPCB

Solemnly affirmed and signed by the deponent who is known to me on this the 8th day of February 2021.


SINDHU RADHAKRISHNAN
Chief Environmental Engineer



**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 76/2019

State of Kerala & Others : Respondent(s)

VERIFICATION

I, Sindhu Radhakrishnan, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram, do hereby verify on this the 8th day of February 2021, that all what is stated above are true and correct to the best of my knowledge, information and belief.



**Sindhu Radhakrishnan
Chief Environmental Engineer
KSPCB**



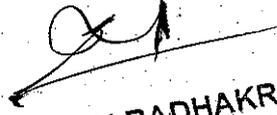
**MINUTES OF THE MEETING CONDUCTED ON 28/12/2020 IN
CONNECTION WITH THE ISSUES RELATED TO BEACH MINING,
IN THE CHAMBER OF THE CHAIRMAN OF THE BOARD**

The meeting started at 2.30 pm with the Chairman, Kerala State Pollution Control Board presiding. Representatives from M/s. Kerala Minerals and Metals Limited, M/s. Indian Rare Earth Limited, Atomic Mineral Division, and officers of the Board were present in the meeting. The Member Secretary, Kerala State Pollution Control Board and other members attended the meeting through video conference. The details of officers who attended the meeting are as follows:

- 1) Sri. T. S. Shaji - Officer In-charge,
Atomic Mineral Division,
Thiruvanthapuram.
- 2) Sri. T. Karthikeyan - Head Of the Department (MS),
KMML
- 3) Sri. S. Surya Kumar - General Manager & Head, IREL
- 4) Sri. R. V. Viswanath - General Manager, IREL
- 5) Smt. Sindhu Radhakrishnan - Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.
- 6) Smt. Simi. P - Environmental Engineer,
District Office, Kollam.
- 7) Sri. M. P. Thrideep Kumar - Environmental Engineer,
Head Office, Thiruvananthapuram.
- 8) Smt. Sreetha. A. M - Assistant Environmental Engineer,
Regional Office,
Thiruvananthapuram.
- 9) Smt. Saranya. R. V - Assiatant Engineer,
Head Office, Thiruvananthapuram.



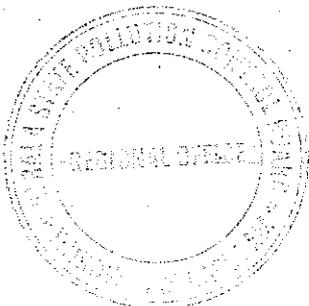
- 1 -


SINDHU RADHAKRISHNAN
Chief Environmental Engineer

The following officers attended through video conference.

- 1) Smt. S. Sreekala - Member Secretary,
Kerala State Pollution Control Board.
- 2) Dr. L. Sheela Nair - Sc. F& Group Head, NCESS CoP
Group.
- 3) Dr. J. Ansari - CSIR - NIIST, Thiruvananthapuram.
- 4) Sri. Vahab. M. M - Department of Mining & Geology
- 5) Dr. Deepesh. V - Scientist B, CPCB, Zonal Office,
Bangalore.

The Chairman welcomed everyone to the meeting. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram briefed the background of the case and the procedure followed for Environmental damage assessment. The Chief Environmental Engineer further explained about the Suomoto case taken by National Green Tribunal against Beach mining from the coastal area of Neendakara to Kayamkulam. As per the direction of the State Government, NCESS has conducted a study on this subject for 1 month from February to March in 2019 and submitted a report. They had previously conducted long term study in the area and compared the results with the present study. As per this report there had been excess beach mining by M/s. IREL and M/s. KMML over the years and this was a major cause for the erosion of the coastal area. As per the NGT Order a committee assessed the Environment damage caused in the area in terms of monetary value. Excess mining of sand from the beach was also part of this assessment. This was done using the data given by the above companies and the report filed by the NCESS. During the hearing of the concerned companies conducted on 18/09/2020, they objected this report submitted by NCESS saying that it is only a short term study. The companies reiterated they were functioning without any violation to the rules. The Hon'ble NGT further directed to involve experts in this domain and make arrangements to take suitable action against the

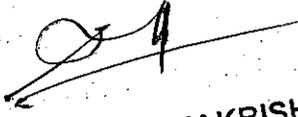


units. The Chief Environmental Engineer informed that purpose of this meeting is to gather opinion of concerned departments/experts on the matter of levying the penalty of Environmental damage assessed against M/s. Indian Rare Earth Limited and M/s. Kerala Minerals and Metals Limited.

Sri. T.S. Shaji, Atomic Mineral Division informed that a high duration study is required for a reliable assessment. He informed that AMD is approving the mine plan submitted by industries and giving approval for mining based on proposed. The monitoring is to be done by State Government Department ie. Department of Mining and Geology. Dr. Ansari, NIIST, CSIR ascertained the need for a long duration study. Dr. Sheela Nair of NCESS informed that they had conducted one month study and prepared the report based on past study reports and cannot be considered as complete. She informed that the report prepared is however correct. If a long term study is done a more confirmative report could have been prepared.

Dr. Surya Kumar, M/s. IREL informed that there is error in determining the bulk density as it varies based on the quantity and quality of deposition of sand. M/s. IREL informed that even though mining had been done in excess of sustainable volume during some years. no mining, was done during some other years. If an assessment is done accordingly it will reveal the quantity mined by them to be within the prescribed limits, as they have ^{not} carried out any mining activities for 3 years.

Sri. T. Karthikeyan, M/s. KMML informed that on the matter of beach erosion, M/s. Kerala Minerals and Metals Limited and M/s. Indian Rare Earth Limited are not the sole culprits as evident from the fact that beaches are eroded in areas/location where no mining has been done. They also informed that all data of mining is being submitted to the Department of Mining and Geology. It was also informed that they have conducted studies and proposed remedial actions in their EMP which is submitted to SEIAA. Smt. Sindhu Radhakrishnan, Chief Environmental Engineer, Regional Office, Thiruvananthapuram and Dr. Deepesh.


SINDHU RADHAKRISHNAN
Chief Environmental Engineer



V, Scientist B, Central Pollution Control Board informed that the recalculation of the Environmental Compensation assessment can be done if the companies provide the documents or data of actual bulk density etc. However, they informed that it is not possible to assess the quantity as proposed by M/s IREL as the correct method is to calculate the excess quantity mined each year beyond the sustainable quantity and sum up. The NCESS had also calculated using this procedure.

Sri.Vahab. M.M of Department of Mining & Geology informed that the units are working without having valid Environmental Clearance. The Member Secretary, Kerala State Pollution Control Board informed that the time limit fixed by the NGT has to be considered seriously and a decision is to be arrived.

The Chairman concluded that the Board has to proceed with the levying of Environmental Compensation on damage assessed upon these two firms - M/s. Indian Rare Earth Limited and M/s. Kerala Minerals and Metals Limited as the Board is entrusted with the statutory obligation to enforce the environmental norms which includes application "Polluters Pay" principle. It was decided that recalculation as per changed bulk density (details to be provided by the companies) will be done by the committee at an early date. Notice for realising the penalty will be issued by the middle of January 2021.

The meeting came to an end at 4.30 pm.

Radhy

CHAIRMAN





General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/KLM/ICO/15/08

Date: 08/02/2021

SHOW CAUSE NOTICE ON ENVIRONMENTAL COMPENSATION TO M/s. KMML

- Read:
- 1) Order dated 16/01/2019 in OA No. 76/2019 of the Hon'ble NGT.
 - 2) Order dated 25/02/2020 in OA No. 76/2019 of the Hon'ble NGT.
 - 3) Minutes of the meeting conducted on 13/08/2019 in the Chamber of Chairman, Kerala State Pollution Control Board.
 - 4) Order dated 08/09/2020 in OA No. 76/2019 of the Hon'ble NGT.
 - 5) Minutes of the meeting conducted on 28/12/2020 in the Chamber of Chairman, Kerala State Pollution Control Board.

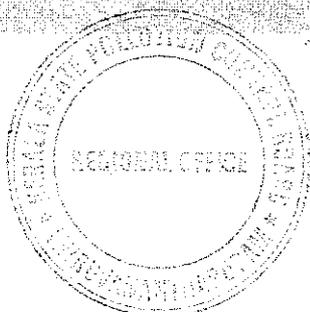
WHEREAS, the Hon'ble NGT in OA. 76/2019 considered as Suomoto, the issue of remedial action against unscientific mining by M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metal Limited along the coastal area of Kollam in Kerala;

WHEREAS the Hon'ble NGT vide order dated 16/01/2019 in the above suomoto case (read (1)) directed the District Magistrate, Kollam and the Kerala State Pollution Control Board to furnish a factual report on the issue;

WHEREAS the committee comprising the District Magistrate and the Kerala State Pollution Control Board, submitted the factual status report before the Hon'ble NGT on 23/02/2019;

WHEREAS the above committee also submitted that the Government of Kerala has authorized National Centre for Earths Science Studies (NCESS) to study the issue of sea erosion caused due to the coastal mining done by M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metals Limited and suggest measures for sustainable mining and submit a report;


SINDHU RADHAKRISHNAN
Chief Environmental Engineer



WHEREAS the NCESS report forwarded from the Environment Department, Government of Kerala received by the Board was submitted before the Hon'ble NGT on 17/07/2019;

WHEREAS the Hon'ble NGT considered and acknowledged the above reports submitted by the Kerala State Pollution Control Board on 19/07/2019 and observed that the mining volume far exceeded the sustainable quantity by both the units;

WHEREAS the Hon'ble NGT constituted a Joint Committee with representatives from Central Pollution Control Board and Kerala State Pollution Control Board to determine Environmental Compensation to be recovered for damage to the environment by illegal mining and to submit a report within 1 month;

WHEREAS the Kerala State Pollution Control Board Chairman conducted a meeting in this regard with the respective departments such as NCESS, Mining and Geology, NIIST, Indian Bureau of Mines, Harbour Engineering Department etc. on 13/08/2019;

WHEREAS in compliance with NGT Order, the Committee visited the site of mining along with Board's District Officers, visited Alappad Panchayath Office, called for details from both the companies and collected various data and prepared the interim environmental damage assessment report;

WHEREAS the Joint Committee submitted its Environmental Compensation cum damage assessment report before the Hon'ble NGT on 02/11/2019, having a summary of the report are as follows:

- a) Interim damage assessment and compensation for temporary restoration activities calculated for M/s. Indian Rare Earths Limited for period 2001 to 2019 is Rs. 69.12 crores and the total value of excess mining is 223.81 crore.
- b) Interim damage assessment and compensation for temporary restoration activities calculated for M/s. Kerala Minerals and Metals Limited for period



- 6 -


SINDHU RADHAKRISHNAN
Chief Environmental Engineer

2001 to 2019 is Rs. 95.36 crores and the total value of excess mining is 266.51 crores.

WHEREAS the Hon'ble NGT vide order dated 25/02/2020 in OA No. 76/2019 (read (2)) accepted the report submitted on 02/11/2019 on calculation of Environmental Compensation;

WHEREAS the Hon'ble NGT also directed vide the above said order to take further action according to law after hearing the affected parties;

WHEREAS in compliance with the above order, M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metals Limited were heard in the Chamber of Chairman of Kerala State Pollution Control Board on 18/06/2020 and the same recorded in the minutes read (3) above;

WHEREAS the Board submitted the report on 16/07/2020 to the Hon'ble NGT incorporating the arguments of the companies;

WHEREAS the Hon'ble NGT considered the report dated 16/07/2020 and emphasized in the order read (4) above that the Board is entrusted with the statutory obligation to enforce the environmental norms which include application of 'Polluter Pays Principle';

WHEREAS Kerala State Pollution Control Board convened meeting of expert agencies on 28/12/2020 and the same was recorded in the minutes read (4) above;

WHEREAS M/s. Indian Rare Earth Limited informed in the meeting that though mining had been done in excess of sustainable volume during some years, no mining was done during some other years;

WHEREAS the Chairman, Kerala State Pollution Control Board concluded in the meeting held on 28/12/2020 that the Board has to proceed with the levying of Environmental Compensation on damage assessed upon the two firms - M/s. Indian Rare Earth Limited and M/s. Kerala Minerals and Metals Limited as the Board is entrusted with the statutory obligation to enforce the Environmental norms which includes the application of 'Polluter Pays Principle'.



- 7 -


SINDHU RADHAKRISHNAN
Chief Environmental Engineer

NOW THEREFORE in view of the above and in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986. M/s. Kerala Minerals and Metals Limited is hereby directed to Show Cause within 15 days of receipt of this notice as to why the Kerala State Pollution Control Board shall not issue direction to deposit Environmental Compensation calculated by the joint committee constituted by the Hon'ble NGT.

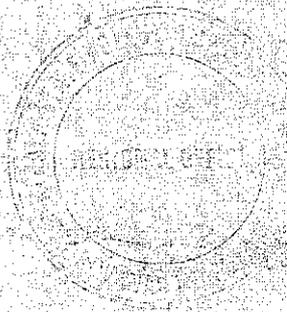
A Paul
CHAIRMAN

To

The Managing Director,
Kerala Minerals and Metals Limited,
Sankaramangalam,
Chavara, Kollam.

Copy to:

Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.





General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/KLM/ICO/15/08

Date: 08/02/2021

SHOW CAUSE NOTICE ON ENVIRONMENTAL COMPENSATION
TO M/s. IREL

- Read:
- 1) Order dated 16/01/2019 in OA No. 76/2019 of the Hon'ble NGT.
 - 2) Order dated 25/02/2020 in OA No. 76/2019 of the Hon'ble NGT.
 - 3) Minutes of the meeting conducted on 13/08/2019 in the Chamber of Chairman, Kerala State Pollution Control Board.
 - 4) Order dated 08/09/2020 in OA No. 76/2019 of the Hon'ble NGT.
 - 5) Minutes of the meeting conducted on 28/12/2020 in the Chamber of Chairman, Kerala State Pollution Control Board.

WHEREAS, the Hon'ble NGT in OA. 76/2019 considered as Suomoto, the issue of remedial action against unscientific mining by M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metal Limited along the coastal area of Kollam in Kerala;

WHEREAS the Hon'ble NGT vide order dated 16/01/2019 in the above suomoto case (read (1)) directed the District Magistrate, Kollam and the Kerala State Pollution Control Board to furnish a factual report on the issue;

WHEREAS the committee comprising the District Magistrate and the Kerala State Pollution Control Board, submitted the factual status report before the Hon'ble NGT on 23/02/2019;

WHEREAS the above committee also submitted that the Government of Kerala has authorized National Centre for Earths Science Studies (NCESS) to study the issue of sea erosion caused due to the coastal mining done by M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metals Limited and suggest measures for sustainable mining and submit a report;


SINDHU RADHAKRISHNAN
Chief Environmental Engineer



WHEREAS the NCESS report forwarded from the Environment Department, Government of Kerala received by the Board was submitted before the Hon'ble NGT on 17/07/2019;

WHEREAS the Hon'ble NGT considered and acknowledged the above reports submitted by the Kerala State Pollution Control Board on 19/07/2019 and observed that the mining volume far exceeded the sustainable quantity by both the units;

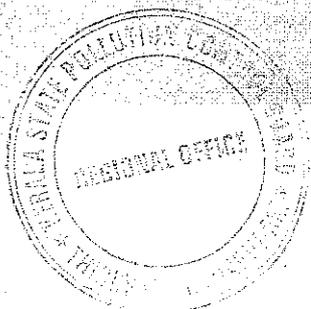
WHEREAS the Hon'ble NGT constituted a Joint Committee with representatives from Central Pollution Control Board and Kerala State Pollution Control Board to determine Environmental Compensation to be recovered for damage to the environment by illegal mining and to submit a report within 1 month;

WHEREAS the Kerala State Pollution Control Board Chairman conducted a meeting in this regard with the respective departments such as NCESS, Mining and Geology, NIIST, Indian Bureau of Mines, Harbour Engineering Department etc. on 13/08/2019;

WHEREAS in compliance with NGT Order the Committee visited the site of mining along with Board's District Officers, visited Alappad Panchayath Office, called for details from both the companies and collected various data and prepared the interim environmental damage assessment report;

WHEREAS the Joint Committee submitted its Environmental Compensation cum damage assessment report before the Hon'ble NGT on 02/11/2019, having a summary of the report are as follows:

- a) Interim damage assessment and compensation for temporary restoration activities calculated for M/s. Indian Rare Earths Limited for period 2001 to 2019 is Rs. 69.12 crores and the total value of excess mining is 223.81 crore.
- b) Interim damage assessment and compensation for temporary restoration activities calculated for M/s. Kerala Minerals and Metals Limited for



A handwritten signature in black ink, consisting of a stylized, cursive script.

period 2001 to 2019 is Rs. 95.36 crores and the total value of excess mining is 266.51 crores.

WHEREAS the Hon'ble NGT vide order dated 25/02/2020 in OA No. 76/2019 (read (2)) accepted the report submitted on 02/11/2019 on calculation of Environmental Compensation;

WHEREAS the Hon'ble NGT also directed vide the above said order to take further action according to law after hearing the affected parties;

WHEREAS in compliance with the above order, M/s. Indian Rare Earths Limited and M/s. Kerala Minerals and Metals Limited were heard in the Chamber of Chairman of Kerala State Pollution Control Board on 18/06/2020 and the same recorded in the minutes read (3) above;

WHEREAS the Board submitted the report on 16/07/2020 to the Hon'ble NGT incorporating the arguments of the companies;

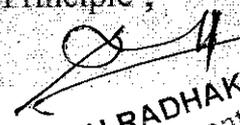
WHEREAS the Hon'ble NGT considered the report dated 16/07/2020 and emphasized in the order read (4) above that the Board is entrusted with the statutory obligation to enforce the environmental norms which include application of 'Polluter Pays Principle';

WHEREAS Kerala State Pollution Control Board convened meeting of expert agencies on 28/12/2020 and the same was recorded in the minutes read (4) above;

WHEREAS M/s. Indian Rare Earth Limited informed in the meeting that though mining had been done in excess of sustainable volume during some years, no mining was done during some other years;

WHEREAS the Chairman, Kerala State Pollution Control Board concluded in the meeting held on 28/12/2020 that the Board has to proceed with the levying of Environmental Compensation on damage assessed upon the two firms - M/s. Indian Rare Earth Limited and M/s. Kerala Minerals and Metals Limited as the Board is entrusted with the statutory obligation to enforce the Environmental norms which includes the application of 'Polluter Pays Principle';

- 11 -


SINDHU RADHAKRISHNAN
Chief Environmental Engineer



NOW THEREFORE in view of the above and in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986. M/s. Indian Rare Earth Limited is hereby directed to Show Cause within 15 days of receipt of this notice as to why the Kerala State Pollution Control Board shall not issue direction to deposit Environmental Compensation calculated by the joint committee constituted by the Hon'ble NGT.

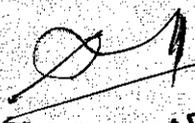

CHAIRMAN

To

The Chief General Manager & Head
Indian Rare Earth Ltd.
Chavara - 691 583
Kollam

Copy to:

Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.


SINDHU RADHAKRISHNAN
Chief Environmental Engineer

